HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 14TH MARCH, 2007 AT 9.30 A.M.

I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. RESUMPTION OF DISCUSSION ON THE GOVERNOR’S ADDRESS AND VOTING ON MOTION OF THANKS.
- RESUMPTION of discussion on the following motion moved by Shri Karan Singh Dalal, M.L.A. on the 12th March, 2007, namely:
  “That an address be presented to the Governor in the following terms:-
  “That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 9th March, 2007 at 2.00 P.M.’”.

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2006-2007 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment)-2006-2007.


1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1 A MINISTER to move that a Supplementary sum not exceeding Rs. 27,38,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 1- Vidhan Sabha.

Demand No. 2 A MINISTER to move that a Supplementary sum not exceeding Rs. 10,53,15,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 2- General Administration.

Demand No. 3 A MINISTER to move that a Supplementary sum not exceeding Rs. 9,11,04,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 3- Home.

Demand No. 5 A MINISTER to move that a Supplementary sum not exceeding Rs. 2,38,87,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 5- Excise & Taxation.

Pages 1-3
Pages 4-13
Pages 14-21
Pages 22-24
Demand No. 7  A MINISTER to move that a Supplementary sum not exceeding Rs. 3,72,28,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 7- Other Administrative Services. Supplementary Estimates (Second Instalment) 2006-2007 Pages 28-34

Demand No. 8  A MINISTER to move that a Supplementary sum not exceeding Rs. 48,47,43,000/- for revenue expenditure and Rs. 21,87,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 8- Buildings & Roads. Supplementary Estimates (Second Instalment) 2006-2007 Pages 35-41

Demand No. 9  A MINISTER to move that a Supplementary sum not exceeding Rs. 22,95,31,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 9- Education. Supplementary Estimates (Second Instalment) 2006-2007 Pages 42-45

Demand No. 10  A MINISTER to move that a Supplementary sum not exceeding Rs. 34,66,65,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 10- Medical & Public Health. Supplementary Estimates (Second Instalment) 2006-2007 Pages 46-48

Demand No. 11  A MINISTER to move that a Supplementary sum not exceeding Rs. 31,08,27,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 11- Urban Development. Supplementary Estimates (Second Instalment) 2006-2007 Pages 49-52

Demand No. 12  A MINISTER to move that a Supplementary sum not exceeding Rs. 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 12- Labour & Employment. Supplementary Estimates (Second Instalment) 2006-2007 Pages 53-54

Demand No. 13  A MINISTER to move that a Supplementary sum not exceeding Rs. 188,67,02,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 13- Social Welfare and Rehabilitation. Supplementary Estimates (Second Instalment) 2006-2007 Pages 55-69

Demand No. 14  A MINISTER to move that a Supplementary sum not exceeding Rs. 8,38,98,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 14- Food & Supplies. Supplementary Estimates (Second Instalment) 2006-2007 Pages 70-72
No. 15  A MINISTER to move that a Supplementary sum not exceeding Rs. 210,114,82,000/- for revenue expenditure and Rs. 367,40,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 15- Irrigation.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 73-78

No. 16  A MINISTER to move that a Supplementary sum not exceeding Rs. 6,25,39,000/- for revenue expenditure and Rs. 41,10,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 16- Industries.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 79-88

No. 17  A MINISTER to move that a Supplementary sum not exceeding Rs. 17,32,27,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 17- Agriculture.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 89-93

No. 20  A MINISTER to move that a Supplementary sum not exceeding Rs. 1,28,30,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 20- Forests.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 94-95

No. 21  A MINISTER to move that a Supplementary sum not exceeding Rs. 44,68,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 21- Community Development.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 96-105

No. 22  A MINISTER to move that a Supplementary sum not exceeding Rs. 5,42,82,000/- for revenue expenditure and Rs. 3,49,98,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 22- Co-operation.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 106-109

No. 23  A MINISTER to move that a Supplementary sum not exceeding Rs. 11,03,68,000/- for revenue expenditure and Rs. 1,91,15,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 23- Transport.

Supplementary Estimates (Second Instalment) 2006-2007
Pages 110-115
Demand No. 24  
A MINISTER  
to move that a Supplementary sum not exceeding Rs. 3,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 24 - Tourism.

Demand No. 25  
A MINISTER  
to move that a Supplementary sum not exceeding Rs. 6,33,90,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2007 in respect of Demand No. 25 - Loans & Advances by State Government.

CHANDIGARH:  

SUMIT KUMAR,  
SECRETARY.

Supplementary Estimates (Second Instalment) 2006-2007  
Pages 116-117

Supplementary Estimates (Second Instalment) 2006-2007  
Pages 120-121